

No. B. 13021/101/2020-DMR/Vol-V
GOVERNMENT OF MIZORAM
DISASTER MANAGEMENT & REHABILITATION DEPARTMENT

Aizawl, the 15th of July, 2021

ORDER

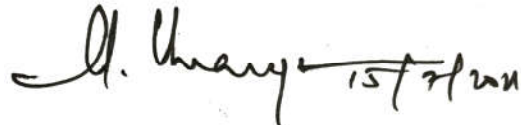
Kei, Lalnunmawia Chuaungo, Chairman, State Executive Committee ka nihna ang leh Disaster Management Act, 2005, Section 22(2)(h) & 24(l)-in thuneihna min pek angin inkhuahkhirhna Mizoram Sawrkarin Order dated 29.06.2021 leh Addendum / Amendment Order dated 01.07.2021 leh 11.07.2021 hmanga a chhuah chu ni 17.07.2021 zanlai dar 12:00 thleng ka pawtsei a ni.

Sd/- LALNUNMAWIA CHUAUNGO
Chief Secretary, Mizoram & Chairman,
State Executive Committee,
State Disaster Management Authority, Mizoram.

Memo No.B.13021/101/2020-DMR/Vol-V : Aizawl, the 15th of July, 2021

Copy to:

1. Secretary to the Governor, Mizoram.
2. Secretary to the Chief Minister, Mizoram for information.
3. P.S. to Deputy Chief Minister, Mizoram.
4. P.S. to Speaker/ Ministers/ Ministers of State/Deputy Speaker/ Vice-Chairman/Deputy Govt. Chief Whip, Mizoram.
5. Home Secretary, Government of India, North Block, New Delhi-110001.
6. Sr. P.P.S to Chief Secretary, Govt. of Mizoram.
7. All Administrative Heads of Departments, Government of Mizoram.
8. Director General of Police, Mizoram.
9. Commissioner & Secretary, Mizoram Legislative Assembly.
10. Secretary of all Constitutional & Statutory Bodies, Mizoram.
11. All Deputy Commissioners, Mizoram.
12. All Superintendents of Police, Mizoram.
13. Director, I&PR for wide publicity.
14. Controller, Printing & Stationery with five (5) spare copies for publication in the Mizoram Gazette.
15. Guard File.



(Dr. MALSAWMTLUANGA FANCHUN)

Under Secretary to the Govt. of Mizoram,

Disaster Management & Rehabilitation Department.